[9 April, 2003]

(b) whether Government propose to reduce the age of retirement of its employees, limit the age of continuance of pensionary benefits or revise the same by fixing minimum and maximum limits?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK): (a) As pension sanction and payment for Central Government employees is completely decentralized, no centralized record is being maintained regarding the number of beneficiaries under the Central Pension Scheme.

(b) No, Sir.

Recognition of Associations

2878. SHRI VEER SINGH: Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) the number of registered Associations applied for getting recognition from Ministry between 200C to 2002;

(b) how many Associations have submitted required documents till 10th March, 2003 and got recognition from (a) above;

(c) the names of Associations not got recognition from (b) above;

(d) the number of Associations from (a) above are under consideration for recognition;

(e) the number of Associations recognized before 1997;

(f) how many Associations have become functional from these; and

(g) by when remaining in (b) above will get recognition?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK): (a) to (g) All Associations recognized before notification of the Central Civil Services (Recognition of Service Associations) Rules, 1993 have to obtain fresh recognition in terms of O.M. No. 2/10/80-JCA dated 9th November, 1993. Of the Service Associations of the Central Secretariat, who applied for recognition in terms of this Department's O.M. dated 22.03.1994, two Associations, namely, Central Secretariat Non-Gazetted Employees Union and Central Secretariat Service Section Officers' Association, who fulfilled the conditions for recognition, were

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recognized by this Department on 29.03.2000 and 03.04.2000, respectively.

2. No Association of the Direct Recruit Section Officers, Direct Recruit Assistants, Gazetted Stenographers, Non-Gazetted Stenographers, Staff Car Drivers and Despatch Riders could fulfil the eligibility criteria and could be recognized.

3. Applications for recognition were again invited from the Associations representing the categories of staff mentioned in para 2 above on 25.04.2000. In response, six Associations applied. Applications were invited *afresh* on 28.03.2002. The following eight Associations applied.

- (i) Central Secretariat Stenographers Service Association,
- (ii) Central Government Despatch Riders Association,
- (iii) CSSS Gazetted Officers Association,
- (iv) Kendriya Sachivalaya Anubhag Adhikari Sangh,
- (v) Kendriya Sachivalaya Sahayak Sangh,
- (vi) Kendriya Sachivalaya Ashulipik Sangh,
- (vii) Kendriya Sachivalaya Lipik Sangh, and
- (viii) Kendriya Sachivalaya Chaturth Shreni Karamchari Sangh.

In addition to these eight Associations, the Central Secretariat Non-Gazetted Employees Union, which had already been recognized, also applied for recognition (though the terms of this Department's O.M. No. 2/13/98-JCA dated 24th May, 2001 and 11th February, 2002, in the case of the Associations already recognized, only reverification was to be done).

4. The applications of the eight Associations for recognition as well as the matter concerning reverification of membership of the two Associations already recognized, are under consideration. The data about membership of various Associations is in the process of being collected from different Departments/Ministries, before taking a decision on their recognition.

5. In terms of the existing instructions, till the process of recognition to various Service Associations is completed, the nomination to Joint Consultative Machinery need not be disturbed.

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